से जानना चाहता हूं कि नागालैंड की समस्या जहां तक है, वहां के जो भूतपूर्व नेता फिजो थे उनके जिस प्रकार के विचार है उस सम्बन्ध में भी क्या सरकार ने किसी प्रकार का सम्पर्क किया क्योंकि यह समस्या भी केवल दबाव या हिंसा से हल होने वाली नहीं है। फिर वार्ता के आधार पर नागालैंड और मिजोरम की समस्या हल करने के लिए वहां के निर्वाचित नेताओं से सरकार बातचीत कर रही है ?

श्रीमती इंदिरा गांधी : माननीय सदस्य के प्रश्न को सुनकर मुझे कुछ आश्चर्य हो रहा है क्योंकि जब हम नागालैंड के नेताओं से बातचीत कर रहे थे तो इनका दल बिलकुल खुश नहीं था और कहता था कि ऐसी बातचीत नहीं करनी चाहिए, उनसे बहुत सख्ती से पेश आना चाहिए। खैर आपको मालूम होगा कि कई वर्ष लड़ाई होने के बाद, बहुत लम्बी बातचीत के बाद समझौता हुआ और नागालैंड की अपनी सरकार वहां पर बनी। अब थोड़े से लोग हैं जो अपनी सरकार नागालैंड सरकार के भी खिलाफ हैं और कुछ अलग अलग चीजें चाहते हैं और काफी अत्याचार वह कर रहे है।

आपके पहले माननीय सदस्य ने जो यह कहा, यह हो सकता है कि कभी कभी ऐसी दुर्घटनायें हमारी सैक्युरिटी फोर्सेज से हों और जैसी मेरे साथी ब्रह्मानन्द रेड्डी ने कहा, जब ऐसी खबर आती है तो हम उसकी जांच करते हैं। लेकिन असल में जो होस्टाइल्स हैं वे भी काफी अत्याचार कर रहे हैं। जबरदस्ती पैसे लेते है लोगों से और बहुत कुछ और करते हैं हमारा तो इत्तिला यह है कि नागालैंड की जो आम जनता है वह शान्ति चाहती है। वह चाहती है कि वहां पर विकास हो। जैसे शेख साहब को मैंने बतलाया और आपको भी मालूम है, वह आजादी की लड़ाई में थे। उन्हीं का काफी बड़ा हाथ था कि काश्मीर भारत में रहे। लेकिन जहां तक उन सज्जन का प्रश्न है जिनका नाम आपने लिया, वह तो दूर बैठे हैं, हमें उनकी हालत मालूम नहीं है कि उनके विचार क्या हैं। अगर वह ऐसे विचार पर तुले हुए है कि नागालैंड अलग हो तो उस पर बातचीत नहीं हो सकती।

Surrender of telephones by Ministries/Departments in Delhi

*209. SHRI MAQSOOD ALI KHAN:†

SHRI KASIM ALI ABID:

SHRIMATI SUMITRA G. KULKARNI:

SHRI KHURSHED ALAM KHAN:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that a large number of telephone connections have been surrendered by the various Ministries/Departments of the Central Government in Delhi as an economy measure;

(b) if so, the number of such telephones surrendered upto 31st January, 1975 and how many of these surrendered telephones have been allotted to persons on the waiting list; and

(c) what steps Government propose to take to meet the additional demand of public for telephone connections?

THE MINISTER OF COMMUNICATIONS (DR. SHANKAR DAYAL SHARMA): (a) Yes, Sir.

(b) Total number of telephones surrendered upto 31-1-1975 is 3,460. Out of these surrendered telephones 3016 have been allotted so far.

†The question was actually asked on the floor of the House by Shri Maqsood Ali Khan.

(c) As on 1-2-1975, the waiting list for telephone connections in Delhi Telephone District was 1,02,678. During the 5th Plan period, it has been planned to increase the present capacity of Delhi Telephone system by about 50,000 lines.

SHRI MAQSOOD ALI KHAN: Sir, what is the criterion that is being adopted, so far as the allotment of the surrendered telephones is concerned and whether it is being adhered to?

SHRI S. D. SHARMA: The allotment of surrendered telephones is being done according to the usual practice. A particular percentage is allotted to OYT, others in the general category according to the applications, and to the special category on the advice of the Telephone Advisory Committee.

SHRI MAQSOOD ALI KHAN: Sir, the question today is not only of the allotment of these telephones but the congestion which the people experience, and on account of this congestion of the traffic they are unable to make use of their telephones correctly. Is any method being adopted to see that the lines that have been granted to them work properly?

SHRI S. D. SHARMA: I agree with the Member that there is a great deal of congestion in Delhi, which is obvious from the fact that we have got a long list of 103,000 people who are waiting. Naturally they are using telephones which are there. I think the telephone lines in Delhi are the most congested.

Secondly, there has been a difficulty in telehpone connections because of the crossbar that we had purchased and which required a large number of corrections. As I had informed the House in the last session, we are trying to correct these faults which were found, and we hope that by May in two of the exchanges the faults will have been corrected and the working will be better in these two, and in the third also, I hope, by October.

SHRIMATI SUMITRA G. KULKARNI: Sir, just now the hon. Minister submitted that according to the Telephone Advisory Committee's advice, telephones will be issued with regard to the queue. I would like to submit for your information, Sir, that there have been very serious complaints coming about the working of the Telephone Advisory Committee. It is reported that some members of this Committee are inclined to take side money for giving telephone connections. Is the hon. Minister aware of this aspect of the thing? Are they taking some serious steps to ensure that an honest deal is given to those people who are on the waiting list? Secondly, he just now said something also about the crossbar. It is our experience that it is breaking down and there are a number of faults occurring in the lines. Will he agree with me that the crossbar system has not succeeded in other parts of the world also, and that since we have accepted this it has added to our problems? What steps are they taking to rectify this situation?

SHRI S. D. SHARMA: Sir, there have been allegations like the one mentioned by the Member. But we depend on the Telephone Advisory Committee. We try to appoint all the members with great care and naturally we have to trust them. The other way could have been that the Government would have done this. But we decided that it is much better that the public are associated. So far as the appointment of the Telephone Advisory Committee itself is concerned, detailed rules have been drafted. There are representatives of the medical profession and Chambers of Commerce and also State Governments' nominees. The Parliament Members are also there. All these rules and recommendations are there on the basis of which the T.A.C. is appointed. Now, these allegations

have been there and we are considering if certain guidelines could be provided. I will naturally like to be helped in this. Of course, certain general guidelines are there for the medical profession and other special categories. So far as the crossbar is concerned, the position is that crossbar as such has not failed in the world. Perhaps, the largest number of countries are using the crossbar system. What actually happened was that the system that we got was not up to the mark and it had to be improved. They said that it had failed because there was congestion in India. But we know the defects. As I informed the House in the last session, the suppliers agreed to carry out these corrections and also to pay for them. So, we cannot say anything about the crossbar as such. Crossbar itself has got a number of varieties. The one variety that we adopted was Pentakonta. The other systems have been working in Japan, Sweden and other countries. So, the crossbar itself is not bad. The crossbar that we imported here was not found satisfactory. We have improved it and it has worked better. We have provided more lines which were produced by the I.T.I. in certain parts of India and as I have been informed and also I have seen for myself, there they are working much more satisfactorily than they have been working in Delhi. The hope is that after these corrections have been made, they will work satisfactorily in Delhi also.

SHRIMATI SUMITRA G. KULKARNI: I would like to submit one thing. The clarification I wanted was that there are very serious allegations about the malpractices being indulged in by the Telephone Advisory Committee. What steps are being taken to check it?

MR. CHAIRMAN: He has replied to it.

SHRI KHURSHED ALAM KHAN: When will it be possible to meet the total pending demand for telephone connection in Delhi?

SHRI S. D. SHARMA: To be able to meet the total demand in Delhi looks to be a very difficult thing because at present, as I said, the waiting list is 1,02,678. Even if we are able to achieve what we have planned in the Fifth Plan, we may be able to provide a total of about 50,000 telephone connections. By that time, I think the number in the waiting list will remain almost the same. Unless we have some method by which we can get more money, it will be very difficult for me to say when it will be possible to provide all the telephone. It may be in the 7th Plan or the 8th Plan.

MR. CHAIRMAN: Mr. Bhupesh Gupta.

SHRI BHUPESH GUPTA: No, Sir. Mr. Kalyan Roy will put the question.

SHRI KALYAN ROY: Is the Minister aware that there are two kinds of systems prevailing in this country? One is the crossbar system and the other is the strowger system in Calcutta. There is more congestion in Calcutta than in any other part of this country. Will he kindly listen to me before he looks at the briefs? There is a lot of congestion in Delhi. The difficulties that we experience in Delhi and other places are because of the tappings. Our telephones are all the time tapped. Would you please probe into this matter and stop these tappings of the telephones of the political parties in Delhi?

SHRI S. D. SHARMA: Sir, there is a long waiting list in Calcutta. The waiting list there is 70,842. We are trying to increase the number of telephones there. It is a fact that there is the strowger system which is rather old. Another system is added to it which could have added to the efficiency. But somehow the

whole thing is creating difficulties. We are trying to meet the requirements and we are very serious about it. Not only are we providing telephones from the I.T.I. but in the world tender that has been issued, we are providing 20,000 lines for Calcutta while we are providing only 7,000 lines for Delhi out of the world tender which is likely to be finalized in a short time. So far as the second part is concerned, I can assure him that P&T Department does not involve itself in any tapping whatsoever.

SHRI BHUPESH GUPTA: On a point of order. He said that P&T Department does not do tapping. He is a very religious man. Gods will be angry. Sir, we are tired of tapping. Sir, save us as the Chairman of the House from the tapping. Now he said that the P&T Department does not do it. Does the Home Department know? Did you ask the Home Minister as to whether he is aware of it? As I said, don't offend the gods.

MR. CHAIRMAN: No point of order. It is a supplementary.

SHRI S. D. SHARMA: Sir, so far as the tapping is concerned, I have got complaints from all Parties including the Congress. They say that some staff members who were recruited during a certain period in Calcutta indulged in tapping and hearing conversation whenever it goes from important people of the Congress, the C.P.I., the Congress (O) or whatever it is.

SHRI BHUPESH GUPTA: I am not talking of a party issue. I know the telephones of many of these, including our friend who is raising his hand there, are tapped.

श्री राजनारायण : श्रीमन्, एक हमारा पौइन्ट आफ आर्डर है . . .

MR. CHAIRMAN: No point of order.

श्री राजनारायण : नही, आप ने अभी भूपेश गुप्त जी को अलाऊ किया है। देखिए, ऐसा नहीं चलेगा। आपने श्री भूपेश गुप्त को पौइन्ट आफ आर्डर के नाम पर बोलने दिया। उनके पौइन्ट आफ आर्डर का मंत्री जी ने . . . (*Interruption*) . . . नहीं, नही आप हमको जरा सुन लीजिए . . .

MR. CHAIRMAN: I have not allowed him by way of a point of order. He put a supplementary because he was to get a chance. I have not allowed any point of order.

श्री राजनारायण : नही, सप्लीमेंटरी नहीं, आपने उनको पौइन्ट आफ आर्डर पर पूछने दिया; मंत्री जी ने उनका उत्तर दिया और उत्तर के ऊपर फिर वे सप्लीमेंटरी करने के लिए खड़े हो गए। मैं चाहता हूं, आप यह अपनी व्यवस्था सबके लिए कर दें। देखिए, प्राइम मिनिस्टर साहिबा बैठी हुई हैं, मैं आपसे नम्रता से निवेदन कर रहा हूं, चाहे मैं इस सदन से निकाल दिया जाऊं वन्स फार आल, मुझे कोई पर्वाह नहीं है, मै जनता की सेवा के लिए हूं, अगर हमारे कांग्रेस पार्टी के लोग बदतमीजी अख्तियार करेंगे तो उसको बर्दाश्त नही किया जाएगा क्योंकि यहां प्राइम मिनिस्टर के सामने उनकी नाक का बाल बनने के लिए मामूली मामूली सदस्य हल्ला कर रहे है। आपको प्राइम मिनिस्टर को कहना चाहिए उनके रहते हुए ऐसा नही होना चाहिए नही तो मैं भी वही करूंगा कि सदन में बोल नही पाएंगी।

MR. CHAIRMAN: Please hear. If you are interested in putting a supplementary, I will definitely allow you. Why unnecessarily take the time of the House?

श्री राजनारायण : यह सप्लीमेंटरी की बात नहीं है। मै पौइन्ट आफ आर्डर पर खड़ा होता हूं तो आप हमको अलाऊ नही करते

हैं, भूपेश गुप्त खड़े होते है तो उनको अलाऊ करते है। मत्री ने उत्तर दे दिया और फिर उन्होंने सप्लीमेंटरी पूछा ...

SHRI BHUPESH GUPTA: Sir, I withdraw my point of order.

MR. CHAIRMAN: I will tell you Mr. Rajnarain...

श्री राजनारायण : ... सदन में कृपा करेंगे और एक तरीका बतलाइए।

MR. CHAIRMAN: There is no discrimination. There will not be any discrimination. I asked him to put a supplementary first. Then another Member put it. Next I allowed him to put a supplementary...

SHRI JAGDISH PRASAD MATHUR: Mr. Bhupesh Gupta stood on a point of order. You allowed him. Now you treat it as a supplementary.

MR. CHAIRMAN: No, no ...

SHRI BHUPESH GUPTA: Sir, you asked me like that. I got frightened by the sight of Mr. Rajnarain. Therefore, I forget to ask the supplementary. Instead I asked it in the guise of a point of order.

SHRI BABUBHAI M. CHINAI: Mr. Chairman, Sir, the hon. Minister in reply to a Member's question said that the crossbar system is working properly at some places and that there is a defect in some places. I for one have yet to know from anybody where it is there in any city of this country that it is working properly. In my own State and in my own city, the crossbar system is there and it is a failure. Not having been satisfied with that, if my information is correct, we are now putting up a factory of crossbar exchanges in the country. If that is so, will the hon. Minister kindly apprise us as to how many crores of rupees are going to be put on that crossbar exchanges factory which is going to manufacture crossbar exchanges and put our money into the drain?

SHRI S. D. SHARMA: Sir, before I answer I would just like to say that in this House all Members are equal and there is no mamooli Member and there is no special Member.

So far as the question of the hon. Member is concerned, as I said before, crossbar is only a system or a method just like the internal combustion engine. We have the internal combustion engines of the Ambassador and of the Mercedes and of the Fiat cars. Crossbar is only a system. Now that crossbar has been adopted by different countries in a different manner. That is one thing.

Secondly, as I said, crossbar is functioning very well in a number of countries which have gone of crossbar.

SHRI BABUBHAI M. CHINAI: In which countries is it working satisfactorily?

SHRI S. D. SHARMA: So far as India is concerned, I was recently in Vellore. The crossbar is functioning there satisfactorily, they are finding it satisfactory; in Madras it is working very well. It is working as well as or as bad as the strowger, if I may say so. The reason is that there we have put up the improved version. So far as the crossbar is concerned, the manufacture has been going on for a number of years and a large number of lines have been produced. The idea is not that we are putting up a new factory. It is our own. The system of crossbar that we have developed—in fact, we can now claim—is based on the experience of other countries but it is our own. Not only that. We are not only manufacturing for ourselves. We are also manufacturing for other countries. Surianam, for instance, has purchased lines worth about Rs. two crores from us in a world-wide tender. We got

the tender because they found that the crossbar system as developed in India is superior to the crossbar system working elsewhere.

श्री प्रकाशवीर शास्त्री : इस प्रश्न पर पूछने से पहिले मै आपके माध्यम से आपके सेक्रेटेरियट से पूछना चाहता हूं कि यह स्टार्ड और अनस्टार्ड प्रश्नों की पद्धत्ति क्या यह है कि जिन प्रश्नों मे आंकड़े या संख्या आती है, वे तो अनस्टार्ड हो जाते है और जो सामान्य नीति सम्बन्धी प्रश्न है, वे स्टार्ड हो जाते है? मेरा जहां तक व्यक्तिगत अनुभव है, आपका सचिवालय पता नहीं मंत्रालयों से पूछकर स्टार्ड और अनस्डार्ड करता है? यही प्रश्न जो चल रहा है, पूरे आंकडे वाला श्न है जिसको उन्होंने स्टार्ड किया है। आप अनस्टार्ड प्रश्नों की सूची देखें, तो जो नीति सम्बन्धी प्रश्न हैं, उनको अनस्टार्ड कर दिया गया है। मै आपके माध्यम से सचिवालय से यह जानकारी करना चाहता हूं कि यह स्टार्ड और अनस्टार्ड प्रश्न किस आधार पर किए जाते हैं?

दूसरी बात मै मंत्री जी से यह जानना चाहता हूं कि मैंने आपके पूर्व मंत्री से यह शिकायत की थी कि जिनके पास एस० टी० डी० के कनेक्शन होते है वहां होता क्या है कि जो छोटे टेलिफोन एक्सचेन्ज मे कर्मचारी होते हैं वे व्यापारियों से पैसा ले लेते है और सा लेकर उनकी सीधी बात कलकत्ता और बम्बई से करा देते है उनके टेलीफोन को कनैक्ट करके। जो लोग एस० टी० डी० का ज्यादा प्रयोग नहीं करते हैं, बिल उनके टेलीफोन में आ जाता है और लाभ वे व्यापारी उठाते है। आपके पूर्व मंत्री ने कहा था कि इस तरह की चार पांच शिकायतें हमारी जानकारी में आई हैं। मेरा कहना यह है कि यह शिकायत बढ़ती ही चली जा रही है और आप इसके सम्बन्ध में कोई उच्च-स्तरीय चैकिंग कराइये वरना टेलीफोन कोई करें और बिल किसी के नाम पर आये। यह बात दिल्ली के ही अन्दर नहीं हो रही है बल्कि दूसरे स्थानों में यह अपराध हो रहा है।

दूसरा प्रश्न यह है कि जो सलाहकार समिति है, यह सलाहकार समिति विशुद्ध रूप से काम कर रही है या किसी तरह से प्रभावित होकर काम कर रही है। मेरा कहना यह है कि कभी कभी इसकी भी चैकिंग करते रहिए। मेरी शिकायत यह है कि ले-देकर और अपनी सलाह देकर यह सैक्शन कर देती है।

श्री एस० डी० शर्मा : अभी जो माननीय सदस्य ने एस० टी० डी० के बारे में शिकायत की, उसके सम्बन्ध मे यह निवेदन करना चाहता हूं कि जब भी हमारे पास इस तरह की शिकायत आती है तो हम उसकी जांच करने की कोशिश करते है।

दूसरा हमने यह भी डेवलप किया है कि जो लोग न चाहें, उनके टेलीफोन मे एस० टी० डी० की सहूलियत न रहे। यह चीज भी की जा सकती है। इसके अतिरिक्त, जहां पर गड़बड़ होती है, जो जंक्शन है, उनके जो बोर्ड हैं, उनको ऊंचा कर दिया है। इस तरह का जो शिकायतें हैं, उनके सम्बन्ध मे हमने राज्य शासन से यह प्रार्थना की है कि वह हमारी मदद करे . . . कि किस तरह हम इस तरह की गलती को पकड़ सकें। हम इसकी ओर पूरी तरह से सतर्क हैं और जब भी शिकायत आती है उसकी पूरी जांच कराने का प्रयास करते हैं।

जहां तक सलाहकार समिति का प्रश्न है, पहले भी प्रश्न आया था। जब भी हम लोग नियुक्ति कर देते है तो मान कर चलते है कि वे लोग सच्चाई के साथ काम कर रहे है। जब कोई बात स्पष्ट रूप से सामने आए कि उन्होंने कोई गलत काम किया है तो उन्हें पकड़ा जा सकता है। जैसा मैंने बताया, इसमें मेडिकल

प्रोफेशन, जर्नलिस्ट्स, चेम्बर आफ कामर्स, स्टेट गवर्नमेंट और असेम्बलीयों के नामिनीज रहते हैं। उन पर माननीय सदस्य आसानी से लाछन लगा सकते है, लेकिन हम लोग जो शासन में बैठे हैं कोई इशारा भी करते हैं तो बहुत खतरनाक होता है हम ऐसा नही कर सकते हैं।

श्री हर्षदेव मालवीय : इस सदन मे दिल्ली की टेलीफोन का समस्या उठाने का सुअवसर प्राप्त कर मै दिल्ली की टेलीफोन जनता की एक बड़ी शिकायत आपके सामने व्यक्त करना चाहता हूं। 199 पर आप डायल करें तो घन्टी बोलती रहती है, कोई उठाता नहीं, जो देवियां बैठी होती हैं उनकी खिलखिलाहट काफी सुनाई पड़ती है। 199 पर कोई सुनवाई नही होती, बड़ा कष्ट है। मेरा पचासों बार का एक्सपीरिएंस है। इसका कुछ इलाज करवा दीजिए कि 199 पर सुनवाई हो जाए।

श्री प्रकाशवीर शास्त्री : अन्तर्राष्ट्रीय महिला वर्ष में देवियों को हंसने का अधिकार तो है।

श्री राजनारायण : देखिए, श्रीमन, मैं आपसे निवेदन कर रहा हू, कि पौइन्ट आफ आर्डर तो अवश्य हा है,। 'देवियां की खिलखिलाहट' शब्द का प्रयोग करके मजाक उड़ाना अच्छा नही है। हमारी भारतवर्ष की प्रधानमंत्री भी एक देवी के रूप में बैठी हुई है। इस शब्द को माननीय सदस्य वापस ले लें।

SHRI V. B. RAJU: For the first time Mr. Rajnarain has spoken in sense.

श्री राजनारायण : क्रास बार मशीन बेल्जियम से आई है। यह मशीन बनी थी रशिया के लिए। रूस की सरकार ने इसको लेने से इनकार किया क्योंकि इसमें आलरेडी डिफेक्ट्स थे। फिर इसको भारत की सरकार ने लिया तो कैसे लिया? इस बात को मैं इस सदन में कई बार पूछ चुका हूं। भारत के अफसरों ने और भारत के मंत्रियों ने क्या किसी कन्सीडरेशन से इसको लिया?

दूसरी बात, क्रास बार कहीं भी ठीक से काम नहीं कर रहा है। जो मुल्क ठंडा हो वहां क्रासबार सिस्टम काम करता है। हमारे यहा बिजली नहीं है, बिजली की बहुत कमी है, पंखे भी न चल पा रहे है, एयर-कन्डीशनिंग भी नहीं चल पा रही है, इसलिए क्रासबार सिस्टम भी ठप्प है।

मंत्री जी बड़े कुशल कारीगर हैं। पहले हम लोग फोनोग्राम करते थे तो फोनोग्राम की कापी हमारे पास आती थी अब हम फोनोग्राम करते हैं तो पता नही चलता कि हमारा फोनोग्राम गया भी या नहीं गया क्योंकि उसकी कापी हमारे पास नही आती। यह सारी की सारी अव्यवस्था है। मैं निवेदन करूंगा आपके जरिए कि मंत्री जी जरा इस पर गौर करें और हम लोगों की कठिनाई पर विचार करें।

जो प्रकाशवीर जी ने बात कही मैं उसका भुक्तभोगी हूं। मैं रहूं या न रहूं हमारे टैलीफोन पर बिल बन कर चले आते है। मैं परेशान हो गया हूं बिल देते देते। इसलिए इसके बारे में मंत्री जी कोई साधु-सम्मत मार्ग ढूंढे और देश को और हम लोगों को बचाएं।

श्री एस० डी० शर्मा : जहा तक इक्विपमेंट का सम्बन्ध है उस का रूस में कोई सम्बन्ध नही है, जो लिया गया है ....

श्री राजनारायण : मेरा सवाल यह नही है। मेरा सवाल है कि यह बेल्जियम मे रूस के लिए बना था। रूस की सरकार ने इस को लिया नहीं--और देखिए इस पर प्रिविलेज मोशन आ जाएगा इस लिए कि बहुगुणा जी इस को स्वीकार कर चुके हैं, तो रूस की सरकार ने जब लेने से इन्कार किया तो भारत सरकार को उन लोगों ने अप्रोच किया और भारत की सरकार ने उसे मंगाया। और मैं कहना चाहता हू कि बड़े बड़े अफसरों ने इस में कितना कितना रूपया लिया इस की पूरी खबर मेरे पास है, लेकिन जब तक उसे मैं वेरिफाई न कर लूं मैं नाम नहीं लेना चाहता।

श्री एस० डी० शर्मा : मै दोहरा रहा हूं कि इस का रूस से कोई सम्बन्ध नही है। यह अमरीकी कम्पनी की सब्सीडियरी थी और उस ने हमारे आर्डर के बाद इस को बनाया। अगर कोई आक्षेप लगाया जा सकता है तो यह कि उन को इसे बनाने का पहले कोई तजुर्बा नही था इस लिए उन को आर्डर नहीं देना चाहिए था, लेकिन रूस का इस से कही कोई सम्बन्ध नही जुड़ता है। और दूसरी बात फोनोग्राम के बारे में जो उठाई गयी है, उस के बारे में मेरे यहां आने से पहले निर्णय हो गया था और वह यह था कि फोनोग्राम की कापी के लिए जो पेमेंट करेंगे, जो पैसा देने को तैयार होंगे उन के यहां उसकी कापी भेज दी जाती है।

MR. CHAIRMAN: Next Question.

SHRI T. N. SINGH: Sir, I got up several times. If I am treated like this, I can walk out of the House.

MR. CHAIRMAN: No.

SHRI T. N. SINGH: Sir, is it not a fact that when this crossbar system was adopted, there were two or three tenders, including one from Japan, another from America, and another one from this Belgium company, which were considered? The then Director (Technical) as against the views of others, said that this was the best system in the world, and so this was accepted. Experience has shown what it is. And that Director is no longer living in India. He has left this country and has settled elsewhere. I say this is a serious matter and it should not be brushed aside like this. I know it, and it is no use the Minister trying to deny it. If he denies what I have stated here, I shall certainly raise later on a privilege question.

SHRI S. D. SHARMA: Sir, what I have said is very clear. I have said that the crossbar which has been purchased had nothing to do with the Soviet Union. The second question which Shri ..... (*Interruptions*). I am coming to your question. Here the position is that the question does not relate to the tender, how and why it was accepted. When the question comes, I will go into it and inform him. The question before us is about the Delhi Telephones, and there is nothing about the tender in it. After that, a number of crossbars...

(*Interruptions*)

SHRI T. N SINGH: I say it is a matter of national importance. It is no use trying to evade it. What I say is that this was done at that time. And the Director (Technical) is not living in India any more, after having got through that tender out of the three claimants. This man got this particular concern the sanction.

श्री राजनारायण : यह सब देश को खा जायेंगे

SHRI S. D SHARMA: I think for this the hon'ble Member will agree that I require notice as to who the Technical Director was, where he is. I have no idea.

Uniform system for registration and de-registration of small scale units

*210. SHRIMATI SARASWATI PRADHAN:
SHRIMATI LEELA DAMODARA MENON:†
SHRIMATI PRATIBHA SINGH:
SHRIMATI SUSHILA SHANKAR ADIVAREKAR:
SHRIMATI SUMITRA G. KULKARNI:

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) whether Government propose to evolve a uniform system for the re-

---

†The question was actually asked on the floor of the House by Shrimati Leela Damodara Menon.